

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/4172/2021



This the 07th day of April 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

Naser Khan, aged 37 years, S/o Mohd. John R.o Village Neeli, Tehsil Darshal District Rajouri.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu & Kashmir, Through Secretary to Govt., Labour & Employment Department, Civil Secretariat, Srinagar/Jammu.
2. The Labour Commissioner, J&K Government, Near General Bustand, Batmallu Srinagar.
3. The Assistant Labour Commissioner, Rajouri.
4. The Assistant Labour Commissioner, Poonch.

.....Respondents

(Advocate: Mr. Sudesh Magotra, ld. DAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Tarun Shridhar, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the last previous date also i.e. 05.03.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 07.04.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.



(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS